

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Altop Ishichi Solutions and Projects Private Limited OPERATING IN Solar Panel
Installation Industry (EPC) AT Vashi Navi Mumbai.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
SL.		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	ALTOP ISHICHI SOLUTIONS AND PROJECTS PRIVATE LIMITED PAN: AAKCA6719M CIN: U74120MH2012PTC232521
2.	Address of the registered office	Registered Address: A-53, TTC INDUSTRIAL AREA, MIDC, MAHAPE, NAVI MUMBAI – 400 709 Other Address: 202, 2 nd Floor, Devavrata, Plot No. 83, Sector – 17, Vashi, Navi Mumbai – 400 705
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	No major fixed assets
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Quantity not applicable as the Corporate Debtor is into EPC Activity Industry Revenue from Operations 1. FY 2022 – 23 – ₹ 760.61 Lakhs (Audited) 2. FY 2023 – 24 - ₹ 785.29 Lakhs (Unaudited)
7.	Number of employees/ workmen	14
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought from RP by sending an email at
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25 (2) (h) of the Code can be sought from the RP by sending an email at altop.cirp@gmail.com
10.	Last date for receipt of expression of interest	20 – 08- 2024
11.	Date of issue of provisional list of prospective resolution applicants	30 – 08 -2024



12.	Last date for submission of objections to provisional list	04 – 09 – 2024
13.	Date of issue of final list of prospective resolution applicants	14 – 09 – 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19 – 09 – 2024
15.	Last date for submission of resolution plans	19 – 10 – 2024
16.	Process email id to submit Expression of Interest	altop.cirp@gmail.com

Date: 05 – 08 – 2024

Place: Mumbai



Prakash Dattatraya Naringrekar

IBBI/IPA – 002/IP – N00270 /2017 – 18/10783

**Regd. Address: 202 – A, Blue Diamond CHS Ltd, Chincholi Bunder, Link Road
Junction, Malad West, Mumbai – 400 064**

**Office Address: G – 1, Ruby Industrial Estate, Chincholi Bunder, New Link Road, Near
Bank of Baroda, Malad West, Mumbai – 400 064**

For Altop Ishichi Solutions and Projects Private Limited

Email ID: altop.cirp@gmail.com

Prakash Dattatraya Naringrekar

Insolvency Professional

Regd. No. IBBI/IPA-002/IP-100270/2017-18/10783

**202 A, Blue Diamond C.H.S Ltd., Chincholi Bunder,
Link Road Junction Malad(West), Mumbai -400064.**

Get prediction sitting at home with Palm Print

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R. R. Mishra
Astrologer, Palmist, Numerologist, Vastu & Gems Specialist, Former TV & Press

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CHANGE OF NAME

NOTE

Collect the full copy of Newspaper for the submission in passport office.

I, SHILPA SPOUSE OF NO 2800190L RANK SEP (LATE) DAREKAR SUJIT SHIVAJI RESIDENT OF KASHEDI TAL-- KHED HAVE CHANGED MY NAME FROM SHILPA TO SHILPA SUJIT DAREKAR AND SON NAME FROM ARYAN TO ARYAN SUJIT DAREKAR VIDE AFFIDAVIT DATED 30/07/2024 BEFORE EXECUTIVE MAGISTRATE, KHED. CL-101

I HAVE CHANGED MY NAME FROM SUREKHA YASHWANT RANE TO ANKITA AMBERNATH TAWADE AS PER DOCUMENTS. CL- 201

I HAVE CHANGED MY NAME FROM PRAKASHCHANDRA SHANKARLAL SONI..TO.. PRAKASHCHANDRA SONI AS PER DOCUMENTS. CL- 201 A

I HAVE CHANGED MY NAME FROM SHEKHAR ALOK AGARWAL (OLD NAME) TO SHEKHAR ALOK AGARWAL (NEW NAME) AS PER AFFIDAVIT NO: 16AB 526139 DATED: 22 JULY 2024. CL- 301

I HAVE CHANGED MY NAME FROM KEENAN GHEESHING THAM TO KEENAN HENRY THAM AS PER DOCUMENTS. CL- 401

I HAVE CHANGED MY NAME FROM JAGRALA AYESHABEN ABDULRASID TO AYESHA RAEES SELIYA AS PER AADHAR CARD. CL- 501

I HAVE CHANGED MY NAME FROM KHAZI AABAN IMTIAZ AHAMED TO AABAN AHAMED KAZI AS PER GAZETTE NO. (M-24135250). CL- 822

I HAVE CHANGED MY NAME FROM KHAZI AYMAN IMTIAZ AHAMED TO AYMAN AHAMED KAZI AS PER GAZETTE NO. (M-24135246). CL- 823

I HAVE CHANGED MY NAME FROM KHAZI IMTIAZ AHAMED ABDUL AZEED TO IMTIAZ AHAMED KAZI AS PER GAZETTE NO. (M-24135222). CL- 824

I HAVE CHANGED MY NAME FROM RESHMA IMTIAZ AHAMED KHAZI TO RESHMA IMTIAZ AHAMED KAZI AS PER GAZETTE NO. (M-24135217). CL- 825

I WARIS ALI SIDDIQI R/O ROOM NO 110 GALLI NO 10, MASJID GALLI LINK ROAD, BHAGATSINGH NAGAR GREGGAON (W), MUMBAI- 400044 HAVE CHANGED MY NAME FROM WARIS ALI TO WARIS ALI SIDDIQI AS PER DOCUMENTS. CL- 945

IN THE PUBLIC TRUSTS REGISTRATION OFFICE GREATER MUMBAI REGION, MUMBAI
Dharmdaya Ayukt Bhavan, 1st Floor, Sasmira Building, Sasmira Road, Worli, Mumbai- 400 030.

PUBLIC NOTICE OF INQUIRY
Change Report No.: DYVCC/5492/2024
Filed by Smt. Venu Srinivasan
In the matter of "SIR DORABJI TATA TRUST"
P.T.R. No. E-304 (Mum).

To,
All concerned having interest -

WHEREAS the Trustees of the above trust have filed a Change Report under Section 22 of the Maharashtra Public Trusts Act, 1950 for bringing the below describe property on the records of the above named trust and an inquiry is to be made by the Deputy Charity Commissioner, Greater Mumbai Region, Mumbai; viz.

1) Whether this property is the property of the trust and could be registered in the trust name?

DESCRIPTION OF THE PROPERTY:

"3.34% undivided beneficial share in ALL THOSE several plots of land being plot nos. 15 to 21 totally admeasuring 26120 sq. yds. under the Town Planning Scheme No. 6 Andheri Bombay Suburban District and Sub-District of Bandra and which said lands then assessed by the Assessor and Collector of the Bombay Municipality under K Ward Nos. 7826, 7827, 7828(1), 7828(2), 7829(1), 7829(2) and 7830 and presently bearing CTS No. 568 to 574 and are bounded as follows that is to say on or towards the East by a passage and beyond that by the Western Railway and on or towards the West by the 4th Road and on or towards the North by Plot Nos. 12, 13, and 14 and on or towards the South by Plot No. 22 and partly by Junction of the 3rd and 2nd Road. The cost of Rs. 9,238/- proportionate to the beneficial ownership in the above land was paid by the Trust".

This is to call upon you to submit your objections, if any, in the matter before the Deputy Charity Commissioner, Greater Mumbai Region, Mumbai, at the above address within 30 days from the date of publication of this notice failing which the change report will be decided and disposed of on its own merits.

Given under my hand and seal of the Joint Charity Commissioner, Greater Mumbai region, Mumbai.

This 25th day of the month of July 2024.

Sd/-
J/C Superintendent
Public Trusts Registration Office,
Greater Mumbai Region, Mumbai.

SYMBOLIC POSSESSION NOTICE

Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 1st floor, Office No. 23, 24, 25, Salara City Business Centre, S No 283/1, A, Final Plot No-29, Sub Plot No-1, Radika Road, Karanje Tarf Salara, 415002
Branch Office: Office No. 101, 1st floor, Fortune Business Centre, Near Ambience Hotel, Kasapate Wasti, Wakad Pune-411057
Branch Office: 2nd floor, Kanale Plaza, 82 Railway Lines, Solapur- 413001

Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice Amount (Rs.)	Name of Branch
1.	Vishal Narayan Beloshe (Borrower), Snehal Vishal Beloshe (Co-Borrower), NH5RA00001257362.	Ahram Nagar Housing Society Fp No. 391 393 1 393 T P Scheme No. 111 Panchgani Mahabaleshwar Satara Satara Maharashtra- 415001. (Ref LAN No. NH5RA00001257362) Bounded By: North: Marginal Open Space, South: Flat No. H 1, East: Marginal Open Space, West: Flat No. H 13, Date of Possession: 01-08-2024	12-05-2024 Rs. 36,60,248/-	Satara- B
2.	Virendrakumar Vemra (Borrower), Sunila Virendrakumar Vemra (Co-Borrower), LHPV000001353426.	Building No. 7 Flat No. 5 First Floor Zeevat Co-operative Housing Society Park Village-Chorapadi Pune Maharashtra- 411001, Bounded By: North: 6/7 Road, S. 6, South: By Flat No. 4, East: Star Case & Flat No. 3, West: Building No. 6, Date of Possession: 30-07-2024	17-05-2024 Rs. 55,98,138/-	Pune- Wakad- B
3.	Nitin Nagesh Mohire (Borrower), Nagesh Baburao Mohire (Co-Borrower), NH5HR00000855284.	Flat No. 5 1SI Floor Supratem Complex Area Admeasuring -60.19 Sq.Mtrs Near Commercial Chhapad Area South Kasba Dist Solapur C S No. 562 Solapur Maharashtra- 413002, Bounded By: North: C.S. No. 568, South: Star Case Open Court Flat No. 9 and Flat No. 13, East: Flat No. 8 & Open Court, West: C.S. No. 563/3, Date of Possession: 01-08-2024	17-05-2024 Rs. 5,36,294/-	Solapur- B

The above-mentioned borrower(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : August 05, 2024, Place: Satara, Pune, Solapur

Authorized Officer, ICICI Home Finance Company Limited

PUBLIC NOTICE

Notice is hereby given to the persons related to the Plot bearing CTS No. 595, 596, 598, 601, 602 & 603 of Village: Kandivali, Taluka Borivali, Mumbai Suburban District (hereinafter referred as "The Said Property") for "Adarsh Saidham Co-Op. Hsg. Soc. (Prop.)" are hereby informed that, Slum Rehabilitation Authority, Mumbai has issued Letter of Intent (LOI) to M/s. Chhaya Construction Company (a registered Partnership Firm) to develop the above said Property and the Architect for the Project is Mr. Vinayak Bhat. If any one has objection for the development of the said Property described hereinabove shall submit objection along with the necessary documents to the Slum Rehabilitation Authority, Administrative Building, Anant Kanekar Marg, Bandra (East), Mumbai 400 051 within period of 15 days from the date of publication of this Notice. The objection received thereafter shall not be considered.

Sd/-
Mr. Vipin R. Singh
Advocate
Office No. 5, 2nd Floor, Pruthvi Plaza, Guru Goltwalkar Chowk, Indrakol Phase - VI, Bhayander (East), Thane 401105.
Place : Mumbai Date : 01.08.2024

PUBLIC NOTICE

Notice is hereby given that my clients Mr. Shirish Dhansukhlal Shah, Mrs. Komal Shirish Shah and Mr. Krish Shirish Shah are negotiating with the owner Mr. Saurabh Vinay Shah for purchase of Industrial Unit No. 80, Ground Floor, Raja Industrial Estate situated at PK. Road, Mulund (West), Mumbai-80 (Said Unit) and holding 10 shares of Rs. 50/- each bearing Nos. 781 to 790 (Certificate No. 79) of Raja Industrial Premises Co-operative Society Ltd. (Said Shares). (hereinafter the "Said Unit" and "Said Shares" together be referred to as the "Said Property").

Originally, Devidayal Stainless Steel Industries Private Limited had purchased the Said Unit from M/s. Raja Builders vide Agreement dated 12th February, 1981. Mrs. Prema S. Kutty had purchased the Said Unit from Devidayal Stainless Steel Industries Private Limited as per Agreement dated 30th March, 1985. Mr. Avinash Haribhai Kothari had purchased the said property from Mrs. Prema S. Kutty vide registered Agreement for Sale dated 31/09/2001. Mr. Saurabh Vinay Shah had purchased the Said Property from Mr. Avinash Haribhai Kothari vide registered Agreement for Sale dated 09/07/2008.

Original Agreement dated 30th March, 1985 executed between Devidayal Stainless Steel Industries Private Limited and Mrs. Prema S. Kutty is misplaced and not traceable.

Any person/s having any claim against or in respect of the said property or part thereof by way of inheritance, mortgage, possession, sale, gift, lease, lien, charge, trust, maintenance, easement, transfer, licence either educated in any litigation or otherwise or any other right or interest whatsoever, are hereby required to make the same known in writing to the undersigned at Office No. 3, 1st Floor, Supriya Heights, PK. Road, Mulund (W), Mumbai 80, within 14 days from the date of publication hereof along with proof for the said claim.

If no claim is made the transaction shall be entered into without reference or regard to any such purported claim or interest in the said property which shall be deemed to have been waived for all intents and purposes and not binding on the intending Purchaser/s.

Sd/-
VIVEK D. RAVANI
(ADVOCATE)
Place: Mumbai Date: 05.08.2024

Form No. 3, [See Regulation-15 (1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai - 400703
Case No.: OA/65/2022
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

CANARA BANK Exh. No. 9863
Vs.
M/S. DESTINATIONS GATEWAY PVT. LTD.

To,
(1) M/s. Destinations Gateway Pvt. Ltd., 624, 6th Floor, Commodity Exchange Building, Sector 19, Vashi, Thane, Maharashtra.
(2) Sri. Vivek Nigam Director As Well as Guarantor F M/s. Destinations Gateway Pvt. Ltd. Flat No. 1301, B Wing, Jalvayu Vihar, Sector A, Hiranandani Powai, Mumbai, Maharashtra - 400076 Also At : Flat No. 279 Tower No. 4, Supreme Enclave Mayur Vihar Phase I, Delhi, New Delhi, Delhi- 110091
(3) Sri. Bipin Kumar Nigam As Well as Guarantor F M/s. Destinations Gateway Pvt. Ltd. Flat No. 801 and 802, A Wing, Majestic Heights, Plot No. 203, Sector 23, Dharave, Nerul, Navi Mumbai, Maharashtra - 400076. Also At : Flat No. 279, Tower No. 4, Supreme Enclave, Mayur Vihar, Phase 1, New Delhi, Delhi- 110091.

SUMMONS
WHEREAS, OA/65/2022 was listed before Hon'ble Presiding Officer/Registrar on 20.01.2022.
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 58,76,944.34 (application along with copies of documents etc. annexed).
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:
(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 08.10.2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this 31.07.2024.

Signature of the Summons to issue summons.

Sd/-
(Sanjai Jaiswal), Registrar
DRT - III, Mumbai

Note : Strike out whichever is not applicable

Form No. 3, [See Regulation-15 (1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai - 400703
Case No.: OA/65/2022
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

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To,
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(2) Sri. Vivek Nigam Director As Well as Guarantor F M/s. Destinations Gateway Pvt. Ltd. Flat No. 1301, B Wing, Jalvayu Vihar, Sector A, Hiranandani Powai, Mumbai, Maharashtra - 400076 Also At : Flat No. 279 Tower No. 4, Supreme Enclave Mayur Vihar Phase I, Delhi, New Delhi, Delhi- 110091
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(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 08.10.2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this 31.07.2024.

Signature of the Summons to issue summons.

Sd/-
(Sanjai Jaiswal), Registrar
DRT - III, Mumbai

Note : Strike out whichever is not applicable

MIRC ELECTRONICS LIMITED
Regd. Off: "Onida House", G-1, M.I.D.C., Mahakali Caves Road, Andheri (E), Mumbai - 400 093
CIN No: L32300MH1981PLC023637
website: www.onida.com

NOTICE
NOTICE is hereby given that pursuant to provisions of Regulation 47 and other applicable regulations of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 the meeting of the Board of Directors of MIRC Electronics Limited ("Company") will be held on Tuesday, 13th August, 2024 at Mumbai, inter-alia to consider and approve the unaudited financial results of the Company for the quarter ended 30th June, 2024.

In terms of "MIRC Electronics Limited - Code for Insider Trading & Fair Disclosure of Unpublished Price Sensitive Information", the trading window for dealing in the securities of the Company is closed for the directors, designated employees and others covered under the Code from 1st July, 2024 till 48 hours after the declaration of financial results.

for MIRC Electronics Limited
Sd/-
Prasad Oak
Head - Legal, Corporate Affairs & Company Secretary

Place : Mumbai
Date : 3rd August, 2024

DIRECTORATE OF TOURISM, GOVERNMENT OF MAHARASHTRA
Head office: Sakhar Bhavan, 4th Floor, Plot No.230, Nariman Point, Mumbai - 400021.
E-mail: dsatourism.pub-mh@gov.in

Subject : Invites Request for Proposal from experienced agencies for "Appointment of Agency for Organizing FAM Tours"
Reference : DOT/Publicity/RFP/FAM Tour/27/2024-25.

Directorate of Tourism invites Request for proposal from experienced agencies for "Appointment of Agency for Organizing FAM Tours" for Maharashtra Tourism.

To download EOI documents from **Di. 05 August, 2024 At 11.00 AM. To Di. 19 August, 2024 At 1.00 PM.** Please visit <http://mahatenders.gov.in>

Sd/-
Director
Directorate of Tourism

Place: Mumbai
Di. 05.08.2024

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
punjab national bank
(Govt. of India Undertaking)

Circle Sastra Centre, **MUMBAI CITY-6th Floor, United Bank Tower, Sir P.M. Road, Plot No. 25, Mumbai - 400001**
Tel- 022-41027300, 41027305-24, E-mail: cs6041@pnb.co.in

POSSESSION NOTICE [APPENDIX IV(See Rule 8 (1))]

Whereas, he undersigned being the Authorised Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 14.05.2024 calling upon the Borrower/ Guarantor/ Mortgagor **Mr. Sunny Manohar Temkar, Manohar A Temkar and Avinash M Temkar** to repay the amount mentioned in the notice being **Rs.90,14,363.00 (Rupees Ninety Lakh Fourteen Thousand Three Hundred Sixty Three Only)** as on 03.05.2024 interest and expenses thereon w.e.f 01.05.2024 within 60 days from the date of notice/date of receipt of the said notice.

The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(14) of the said Act read with Rule 8 of the said Rules on this **30th of July of the year 2024.**

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of **Rs.90,14,363.00 (Rupees Ninety Lakh Fourteen Thousand Three Hundred Sixty Three Only)** as on 03.05.2024 with further interest & expenses thereon w.e.f. 01.05.2024 until full payment. The Borrower Attention is invited to Provision of sub section (8) of section 13 of Act in respect of time available to redeem the secured assets.

Description of immovable property
Flat No. 1202, 'A' Wing, Neelgoy Anand, Laxmi Nagar, Ghatkopar(East) Mumbai-400075

Sd/-
Authorised Officer
Punjab National Bank

Date : 30.07.2024
Place : Ghatkopar East

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
Email: mumbai_andheriwest@tmbank.in
Ph: 022 26366240 / 26366260
CIN : L65110TN1921PLC001908

(Rule 8(1))
POSSESSION NOTICE
(for Immovable Property)

Whereas the undersigned being the Authorized Officer of the Tamilnad Mercantile Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **09.05.2024** calling upon the **Borrower Firm : M/s Pacific Wires and Cables, Navget Bunglow, Opp Sacred Bunglow, Kacheri Road, Lokmanya Nagar, Palghar West - 401404, through its Partners/Guarantors : Mr. Kushal Radheshyam Soni, Navget Bunglow, Lokmanya Nagar Kacheri, Opp Sacred Heart School, Palghar West, Thane-401404, Mr. Pankaj Prabhakar Lakade, No.751, Kasba Peth Lakade Ward, Near Sattodi Police Kasba Peth,Pune-411011, and Mr. Vidyasagar Vishnu Vartak, Room No. 301, Rutuja Society 2nd floor, Bhausaheb Dandekar Marg, Thane-401404, to repay the amount mentioned in the notice being **Rs. 63,59,752.61 (Rupees Sixty three lakh fifty nine thousand seven hundred fifty two and Paise sixty one Only)** as on **30.04.2024** to the Bank within 60 days from the date of receipt of the said notice.**

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with rule (8) of the Security Interest Enforcement Rules 2002 on this the **02nd day of August of the year 2024.**

The Borrower's attention is hereby invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tamilnad Mercantile Bank Ltd. for an amount of **Rs. 66,39,542.61 (Rupees Sixty Six Lakh Thirty Nine Thousand Five Hundred Forty Two and Paise sixty one Only)** as on **31.07.2024** and with subsequent interest and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

On equitable mortgage over the residential flat admeasuring of 878 Sq.ft (Super Build up area) situated at Flat No. 2, 1st floor, Kalp Residency, CTS No: Plot No. 751 A, 751B, 752, Pawle Chowk, Kasba Peth, Sattodi Chowk, Near Sattodi Police Chowki, Pune - 411 011 standing in the name Mrs. Sangita Prabhakar Lakade through her Constituted Attorney Mr. Pankaj Prabhakar Lakade.

Boundaries	North : Flat No. 1	East : Sr. No. 753 land
South : Govt. Road		West : Sr. No. 450 land

Date : 02.08.2024
Place : Mumbai

Sd/-
Authorised Officer
Tamilnad Mercantile Bank Ltd.,
(For Mumbai Andheri west Branch)

Court Room No. 3
IN THE HON'BLE CITY CIVIL COURT, At Mumbai
COMMERCIAL SUIT NO. 390/2022
O.V.R.20 (1A) OF CPC FOR PAPER PUBLICATION)
Plaint: Lodged on : 06.06.2022
Plaint: Admitted on : 20.06.2022
Under Order V, Rule 2 Of the Code of Civil Procedure, 1908

Rule 51
SUMMONS to answer
Plaint under section 27, O. V, rr.1, 5, 7 and 8 and O. VIII, r. 9 of the Code of Civil Procedure.

INDIAN OVERSEAS BANK, a body Corporate Constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having its having its Central Office at 763 Anna Salai Chennai - 600 002, Regional Office 5th Floor, E-Wing, Maker Tower Cuffe Parade, Mumbai - 400005 and Branch office amongst others at Bandra Branch, Radhasoami Apartment, 36th Road, T.P.S II, Bandra (West) Mumbai, 400 050, Through its Branch Officer Mr. Pramod Kumar. **Plaintiff**

V/s

Mr. Nilesh Rambhai Gandhi
An individual, inhabitant, residing at 701, Shri Mani Krupa CHS, Ramdev Park Road, Behind Shiver Garden Mira Road (East), Thane- 401 107
TO,
Mr. Nilesh Rambhai Gandhi
Above named Defendants
Take notice that this Hon'ble Court will be moved before his Honour Judge Shri S. S. TODKAR presiding in C. R. NO. 3, ON 9/9/24 afternoon by the abovenamed plaintiff for the following relief:
a) That the Defendant be ordered and decreed to pay to the Plaintiff a sum of Rs. 14,49,407/- (Rupees Fourteen Lakhs Forty Nine Thousand Four Hundred Seven Only) is due and payable by the Defendant inclusive of interest calculated up to 20.02.2021 alongwith the future interest payable thereon @ 10.75% as per contractual rate of interest and @2% overdue interest charged on irregular outstanding as per terms and conditions duly accepted by Defendant through sanction letter with monthly rest from 21.02.2021 till the payment or realization of the entire outstanding.
b) that the bank officer be directed to attach and sell the hypothecated car of the Defendant in the manner permissible in law with direction to net proceeds thereof.
c) that defendant be restrained by order of injunction of this Hon'ble Court from alienating, disposing off, transferring, creating third party rights or in any manner of hypothecated car.
d) that the defendant may disclose other movable and immovable assets on oath.
e) costs of the Suit be provided for;
f) For such other and further reliefs as the nature and circumstances of the case may require.
Dated this day of 05 Mar, 2024

Sd/-
For Register
City Civil Court
At Mumbai

M/s. GHASWALA & Associates
Advocates for the Plaintiff, Flat No.802, E-Wing, Dudhwaal Complex, Bellasis Road, Next to S.T. Depot, Mumbai Central, Mumbai - 400 008.
ghaswalassociates@yahoo.com
Tel.No. 9892432192

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Attop Ishichi Solutions and Projects Private Limited
OPERATING IN Solar Panel Installation Industry (EPC)
At Vashi Navi Mumbai.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN LLP No.	ALTOP ISHICHI SOLUTIONS AND PROJECTS PRIVATE LIMITED PAN: AAACA6719M CIN: U74120MH2012PTC232521
2. Address of the registered office	Registered Address: A-53, TTC INDUSTRIAL AREA, MIDC, MAHAPE, NAVI MUMBAI - 400 709 Other Address: 202, 2nd Floor, Devavarta, Plot No.83, Sector -17, Vashi, Navi Mumbai-400705
3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	No major fixed assets
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Quantity not applicable as the Corporate Debtor is into EPC Activity Industry Revenue from Operations 1. FY 2022 - 23 - 760.61 Lakhs (Audited) 2. FY 2023 - 24 - 785.29 Lakhs (Unaudited)
7. Number of employees/ workmen	14
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought from RP by sending an email at
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25 (2) (h) of the Code can be sought from the RP by sending an email at altop.cirp@gmail.com
10. Last date for receipt of expression of interest	20-08-2024
11. Date of issue of provisional list of prospective resolution applicants	30-08-2024
12. Last date for submission of objections to provisional list	04-09-2024
13. Date of issue of final list of prospective resolution applicants	14-09-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19-09-2024
15. Last date for submission of resolution plans	19-09-2024
16. Process email id to submit Expression of Interest	altop.cirp@gmail.com

Date: 05-08-2024
Place: Mumbai

Prakash Dattatraya Naringrekar
IBBI/PA - 002/P - NO070 (2017 - 18)/0783
Regd. Address: 202 - A, Blue Diamond CHS Ltd, Chincholi Bunder, Link Road Junction, Malad West, Mumbai - 400 064
Office Address: G - 1, Ruby Industrial Estate, Chincholi Bunder, New Link Road, Near Bank of Baroda, Malad West, Mumbai - 400 064
For Attop Ishichi Solutions and Projects Private Limited
Email ID : altop.cirp@gmail.com

Unit No. 25, 26 & 27, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053.
Email: mumbai_andheriwest@tmbank.in
Ph: 022 26366240 / 26366260
CIN : L65110TN1921PLC001908

(Rule 8(1))
POSSESSION NOTICE
(for Immovable Property)

Whereas the undersigned being the Authorized Officer of the Tamilnad Mercantile Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **09.05.2024** calling upon the **Borrower Firm : M/s. Apex Engineers, C101, Parshwa Kunj, M.D.R. Road, Kandivali West, Mumbai - 400067, through its Partners / Borrowers/Mortgagors : Late Ketan Shambhulal Panchal (Partner/Deceased), Flat No. 601, Login Building, New Link Road, Orchid Suburbia, Kandivali, Vena Sitar, Dahanukarwadi, Kandivali west, Mumbai-400067, Mr. Prakash Vadyamal Lalwani R/o No. 32, Mirachi Gali, Panvel, Raigargh - 410206, and Guarantors/ Legal Heir of Mr. Ketan Shambhulal Panchal : Mr. Shlok Ketan Panchal, S/o. Late Ketan Shambhul Panchal, Flat No. 601, Login Building, New Link Road, Orchid Suburbia, Kandivali, Vena Sitar, Dahanukarwadi, Kandivali west, Mumbai-400067, Mrs. Asha Ketan Panchal W/o Late Mr. Ketan Shambhul Panchal, Flat No. 601, Login Building, New Link Road, Orchid Suburbia, Kandivali, Vena Sitar, Dahanukarwadi, Kandivali west, Mumbai-400067, Mrs. Jyoti Ketan Panchal, D/o. Late Ketan Shambhul Panchal, Flat No. 601, Login Building, New Link Road, Orchid Suburbia, Kandivali, Vena Sitar, Dahanukarwadi, Kandivali west, Mumbai-400067, to repay the amount mentioned in the notice being **Rs. 59,89,058.16 (Rupees Fifty Nine Lakh Eighty Nine Thousand and Fifty Eight and****

[illegible][illegible][illegible]

वकील : मनिप मुकणे जाहीर नोटीस वसई येथील मा. श्री. आर. एच. नाथानी, दिवाणी न्यायाधिश, व. स्तर, वसई यांच्या न्यायालयत न. ता. १४/०८/२०२४ चौ. अ. १४/०८/२०२४ नि. क्र. ५	वकील : मनिप मुकणे जाहीर नोटीस वसई येथील मा. श्री. आर. एच. नाथानी, सह दिवाणी न्यायाधिश, व. स्तर, वसई यांच्या न्यायालयत न. ता. १४/०८/२०२४ चौ. अ. १४/०८/२०२४ नि. क्र. ५
1. Mrs. Sandra Hilary Dias, Age: 52 Yrs Co-oc. Residing at: Verhatwad Villa, Mulgaoan, Vasai Ld. - Vasai. 2. Mrs. Sana Irfan Hakim, Age: 46 Yrs Co-oc. Business, Residing at: Kalpataru Heights, Agri Padma Mumbai. 3. Mrs. Tania James D'Silva, Age: 32 Yrs Co-oc. Residing at: Borwada, Mulgoan, Vasai, Dist. Palghar. Applicant	श्रीमती. रोजीणी सौजी गोसावसिस्त, सहकार जांमोशेवती नोटीस बंदुकर, मसीस, वसई (पश्चिम), ता.लुना- वसई, जिल्हापालिका.अर्जदार विरुद्ध मान्यवादी ज्योअर्थी बरील अर्जदार यांनी दिनांक २०/०६/२०२४ रोजी सौजी सौजी पलिस उर्फ एलायस गोसावसिस्त हे दि. १४/०८/२०२३ रोजी मजत हातले अतून यांच्या मतानेबरोबरी वसई दखल (ससेसन प्रमाणपत्र) मिगणेसोली या न्यायालयत चौकशी अर्ज क्रमांक १०७/२०२४ दखल केला आहे.
V/s Non Applicant/Respondent याच्या अर्थी बरील अर्जदार यांनी मजत के. जोजीना फिलियस अंदता हया दिनांक ०५/०८/२०२२ रोजी मजत हातले अतून यांच्या मताने बरोबरी वसई दखल (ससेसन नॉटिफिकेशन) मिगणेसोली या न्यायालयत चौ. अर्ज क्रमांक ४४/२०२४ दखल केला आहे.	Schedule of Property अर्जदारचे बरील सौजी पलिस उर्फ एलायस गोसावसिस्त हे रिपल डिमिटेड, ८२ एम. अय. जी. सी. सातपुर, नायिक येथे नोन्सरी करत आहे. सौजी पलिस उर्फ एलायस गोसावसिस्त हे वसोनिपुत हातेले नव्हते. ते सेवेत असताना त्यांचे नाव असेले कायेधिर देव प्रमोद मलिविण्यास पात्र आहेत.
SCHEDULE OF THE PROPERTY	सुद्ध रकम पुढील प्रमाणे:-
1. Saving Receipt No. 5410100007245 of Bassein Catholic Co-op Bank Ltd, Bangli Branch Rs. 3/-	बोनस रकम रु. ६,२१,०५०/-
2. Saving Account No. 3100100016889 of Bassein Catholic Co-op Bank Ltd., Padpy Branch Rs. 9,51,644/-	ग्रेन्यूटरी- रकम रु. ६,६७,९३२/-
3. Fixed Deposit Receipt No. 1127686 of Bassein Catholic Co-op Bank Ltd, Padpy Branch Rs. 1,99,724/-	मुद्रत विना- रकम रु. २०,००,०००/-
4. Fixed Deposit Receipt No. 1408949 of Bassein Catholic Co-op Bank Ltd, Padpy Branch Rs. 73,235/-	पोरोंकपाठी- रकम रु. १,००,०००/-
5. Fixed Deposit Receipt No. 1438037 of Bassein Catholic Co-op Bank Ltd, Padpy Branch Rs. 58,284/-	रजा रोख रकम- रकम रु. २,०९,२४२/-
6. Life Insurance of India Policy No. 922910592 of Rs. 2,44,193/-	(स्थिर २०२३ च्या पारिवार्या पूर्ण आणि तेलमेलमय)
7. Life Insurance of India Policy No. 925998651 of Rs. 3,75,000/-	एका वयवितरित एफएफ कडून मिळाल्या निवांरं पती लाभ मिळण्यास पात्र आहे. अर्जदारचे पती श्री.
8. Life Insurance of India Policy No. 92799612 of Rs. 2,00,000/-	सौजी पलिस उर्फ एलायस गोसावसिस्त यांचे नावी असेलेले पॉलीसी आहे। बरील वतत आहेत ते
9. HDFC Life Policy No. 14877447 of Rs.	पुढील प्रमाणे:
1. HDFC Life Insurance Company Limited, Policy No. 25573669	1. HDFC Life Insurance Company Limited, Policy No. 25573669
2. SBI Life Insurance Company Ltd., Policy No. 149272901	2. SBI Life Insurance Company Ltd., Policy No. 149272901
3. SBI Life Insurance Company Ltd., Policy No. 2K39487408.	3. SBI Life Insurance Company Ltd., Policy No. 2K39487408.
4. BAJAJ Allianz Life Insurance Company Ltd, Policy No. 0303833296.	4. BAJAJ Allianz Life Insurance Company Ltd, Policy No. 0303833296.
5. महिला पारया क्षेत्रिय बचत योजना खाते, खाने नंबर १४४	5. महिला पारया क्षेत्रिय बचत योजना खाते, खाने नंबर १४४
6. महिला पारया क्षेत्रिय बचत योजना खाते, खाने नंबर ६५५०	6. महिला पारया क्षेत्रिय बचत योजना खाते, खाने नंबर ६५५०
ज्योअर्थी ससेसन प्रमाणपत्र मिगणेसोली या न्यायालयत चौ. अर्ज क्रमांक १०७/२०२४ दखल केला आहे. ज्या दोग्गी इममया वतते कायेधिरा वसई वसई, हकस, हिसंस्वस हाका हरकत असले यांनी हया न्यायालयत दिवाण १४/०८/२०२४ रोजी	सकळी ११/०५ वाजता किही जहीरी रोजी प्रसिसि हाते पातून एक मीलियाचे अत लेखी हरकत दखल करावी। संदरुह ससेसन प्रमाणपत्र देवणाबाबत कट कोणत्याही ससोनी हरकत न आल्या योजी ते
हरकत व दावा दखल न झाल्यास योजी ते पुरावे व प्रमाणपत्र घेऊन अर्जदारा देवणा वसई दखल (ससेसन नॉटिफिकेशन) देवणा येवते. हयावी कृपा	पुढील व कायमपरी सेसन अर्जदार योना वसई दखल देवणा येवते. योजी कृपा नोद घ्यावया या.
आज दि. २०/०८/२०२४ रोजी माझ्या सौजीनीची व न्यायालयतया शिग्यासिनामी दिली.	आज दि. २०/०८/२०२४ रोजी माझ

फॉर्ब्स जी स्वरास्याच्या अभियंतीकीकृत निवडणूक अलटॉप इंगिजी सोल्युशन्स अँड प्रोजेक्ट्स प्रायव्हेट लिमिटेड बाराही नवी मुंबई येथे सोलार पॅनल इन्स्टलेशन इंगिटी (इवीसी) मध्ये कार्यरत (स्नातकीतील अँड बीकंप्यूटी बॉर्ड ऑफ इंडिया (इन्स्टीट्यूटी ऑफ़ नॅशनल इन्स्टीट्यूट ऑफ़ कॉर्पोरेट पर्सन्स) रच्युलेशन, २०१६ च्या रेग्युलेशन ३६ए च्या उप रेग्युलेशन (१) अन्वये)	
संघीय तपविज्ञ	
१. पॅन/सीआयएन/एलएनएसी.न. सहित कॉर्पोरेट कर्जदारांचे कोट्य	अलटॉप इंगिजी सोल्युशन्स अँड प्रोजेक्ट्स प्रायव्हेट लिमिटेड पॅन: एफकेसी६५७१एए सीआयएन: ७७११२०७७७७७७२०११टीसीटी३२६२११
२. नोंदीकृत कार्यालयाचा पत्ता	नोंदीकृत पत्ता: ए-५३, टीटीसी इस्टीमेटेड शेव, एमआयडीसी, माहा, नवी मुंबई ४०० ७०९ इतर पत्ता: २०२, २ रा मजला, देवागडा, प्लॉट क्र. ८३, सेक्टर १७, बाराही, नवी मुंबई ४०० ७०५
३. जाहीसितली युआरएल	प्रयोग्य नाही
४. बाराहीला जास्त स्वयंकार मत्ता असलेल्या ठिकाणाचे वतशील मुख्य उद्देश्य/संघीय स्थिति बघता	कोमपानी कामगमाचा मत्ता नाही प्रयोग्य नाही
५. बाराहीला आर्थिक बर्तन विकलेल्या मुख्य उत्पादने/ संघीय परिमाण आसून मूल्य	कॉर्पोरेट कर्जदारां ईवीसी क्रियाकारण उद्योग मध्ये असलेल्या प्रमाण तास नाही १. विव २०१२-२३- ७६०.६९ लाख (संघापरागित) २. विव २०२३-२४- ७६५.१९ लाख (संघापरागित)
७. कर्मचारी/काग्यारांची संख्या	१४
८. दोन वारीही सेक्टरची उपलब्ध तिथीय विवरण (अनुस्यूती), परमकीची नवी मुंबई पत्ती लवित, क्रियाच्या त्यामंतरच्या प्रकट्याचा संघीयता तासाले येथे उपलब्ध	येथे ईमेल द्वारे आणी कडून तपशील मागू शकता
१०. को. कोट्याचा कलम २०(२) (एच) अंतर्गत निरकरण अर्जदारांसाठी पातळ येथे उपलब्ध	स्वार्स अभियंतीकीकृत तपविज्ञात आमंत्रण त्यामये संघीयता कलम २०(२)(एच) अंतर्गत उद्योग आसून आणी पातळ्या मागवते आसून, आणी कडून आपल्या मालग्या (आपल्या) च्या सर मिते पाण्डुर मालगू शकता.
१०. स्वार्स्यासी अभियंतीकी प्राम कणपासाठी अंतिम तारीख	२०-०८-२०२४
११. संघीय निरकरण अर्जदारांची (बीआर) तासुली सूची जारी करण्याची तारीख	३०-०८-२०२४
१२. तासुल्या सूचितता असलेले आषोप मदत कणपासाठी अंतिम तारीख	०१-०९-२०२४
१३. संघीय निरकरण अर्जदारांची अंतिम सूची जारी करण्याची तारीख	११-०९-२०२४
१४. माहिती आसी, इव्हल्युशन मॅट्रीस आमंत्रण निरकरण अर्जदारांच्या निरकरण योजना कलम विनितीया जारीची तारीख	११-०९-२०२४
१५. निरकरण योजनाच्या सादरीकरणकाळा अंतिम तारीख	११-०९-२०२४
१६. ईमेलआस सादर कणपासासाठी प्रक्रिया ई-मेल	altop.cip@gmail.com

मितीत: ०५.०८.२०२४

ठिकाण: मुंबई

प्रकाश दतामय मारिगर

अध्यक्ष/सीआय/आयसीपी-००१/आयपी-एन००१००/२०१७-१८/१००३२

नोंद: पत्ता: २०२-२, कल्यु सल्लेखनीय सारिपत्ता पत्ता, चिंचोली बंदर, लिंक रो जंक्शन, मालापा परिषद, मुंबई ४०० ०६४

अफिस पत्ता: जी-१, रुबी इस्टीमेटेड इस्टेट, चिंचोली बंदर, यु लिंक रोड, बँक ऑफ बाराही जवळ, मालापा परिषद, मुंबई ४०० ०६४

अलटॉप इंगिजी सोल्युशन्स अँड प्रोजेक्ट्स प्रायव्हेट लिमिटेड कलम ईमेल आसवी: altop.cip@gmail.com

सही/- प्राधिकृत अधिकारी नामिकाळा मॅकटॉल बँक लि. (मुंबई अंधेरी पश्चिम शाखेकरीत)	
दिनांक : ०९.०८.२०२४ ठिकाण : मुंबई	
PUBLIC NOTICE	
Notice is hereby given to General Public that 1) Shri. Anant Ganu Bahira, 2) Shri. Sagar Dyaneshwar Bahira, 3) Shri. Naresh Ganu Bahira, 4) Shri. Ravindra Ganu Bahira, 5) Haresh Ganu Bahira, 6) Smt. Nandini Shankar Koli, 7) Rajini Narsu Chaugule and Dr. Sanjay Rajaram Sonawane residents of Panvel have agreed to sell the property mentioned herein below more particularly described in Schedule hereunder, to our client.	
Notice is hereby given to General Public/Person having any claim in respect to the under mentioned property as and by way of sale, exchange, mortgage, gift, lien, inheritance, co-ownership, maintenance, possession, license, tenancy, lease, sub-lease, under lease, lien, easement, or otherwise of whatsoever nature are hereby required to make the same known in writing to the undersigned at his office address mentioned below within Fourteen (14) days from the date hereof along with documentary proof, otherwise such claim if any shall be considered as waived and not binding or non-subsisting and the sale of the under mentioned will be concluded in favour of our clients.	
SCHEDULE OF PROPERTY	
Sl. No.	Details of Property
1.	All those pieces and parcels of land bearing Plot No. 305A (Original Plot No. 500 & Survey No. 389/1 (part), admeasuring 2587 Sq. Meters, lying, being and situate at Panvel, Taluka – Panvel, District – Raigad, TOGETHER WITH ALL and singular courtyards, areas, waters, water courses, edifices, yards, compounds, sewers, fences, trees, drains, ways, paths, passages, commons, gullies, lights, rights, liberties, privileges, easement, access, approach, ingress and egress, profits, advantages, rights, and appurtenances whatsoever to the Scheduled Plot of Land, with absolute rights, title and interest to sell, develop or dispose-off the Scheduled Plot of Land, along with all structures standing thereupon and all fixtures appurtenant thereto and all benefits arising thereof, and bounded as follows; On the North : Plot No. 305 On the South : 40 mtrs. Road - Internal On the East : Plot No. 302 On the West : Mumbai-Pune Highway

[illegible]

न्यायालय खोली क्र. ५

मुंबई येथील सन्माननीय नगर दिवाणी न्यायालयात

वाणिज्यिक वाद क्र. ४११/२०२२

पेपर प्रकाशनाकारिता सीपीसीचा O.V.R. २०(१ए)

वाद : सादर रोजी : १८.०६.२०२२

वाद : दाखल रोजी : २४.०६.२०२२

दिवाणी प्रक्रिया, १९०८ च्या

संहितेचा आदेश

V, नियम २ अन्वये

नियम ५१

दिवाणी प्रक्रिया संहितेच्या

कलम 27, O.V.r.1, 5, 7

आणि 8 आणि O.VIII.R.9 अन्वये

वाढता उतर देण्यासाठी समस

इंडियन ओव्हरसिज बँक, बँकिंग कंपनीज (अॅडिशनल अण्ड ट्रान्सफर ऑफ अंडरटेकिंग)

अॅवर्ड, १९०० अंतर्गत घटीत निगम मंडळ, जिचे मध्यवर्ती कार्यालय आहे ७६३, अण्णा

सलाई, बॅम्बई-६००००२, विभागीय कार्यालय ५ वा मजला, ई-विंग, मेकर टॉवर, कफ परेड,

मुंबई-४००००५ आणि इतर शाखांमधील एक शाखा आहे, वांटे शाखा, राधास्वामी

अपार्टमेंट, ३६ वीया रोड, टी.पी.एस. III, वांटे, (पश्चिम), मुंबई-४०००५०. द्वारा तिचे शाखा

अधिकारी, श्री. प्रमोद कुमार, वय ४१ वर्ष

विरुद्ध

.....वादी

Place: Navi Mumbai
Dated- 26/07/2024

M/s., Law Counsellors
Advocates & Solicitors
407, Satra Plaza, Palm Beach Road
Sector-19D, Vashi, Navi Mumbai: 400 703.
Tel: 022-27834407/08
Email: mail@lawcounsellors.in

दिंडोशी येथील सन्माननीय नगर दिवाणी न्यायालयात
संक्षिप्त दिवाणी वाद क्र. १५२ सन २०२१
(दिवाणी प्रक्रिया संहिता, कलम ओ V अर २० (१ए) अंतर्गत)
इंडियन ओव्हरसिज बँक, बँकिंग कंपनीज (अॅकिझिशन अॅण्ड ट्रान्सफर ऑफ
अंडरटॅकिंग) अॅक्ट, १९७० अंतर्गत घटीत निगम मंडळ, जिचे अध्यक्षीय कार्यालय आहे
७६३, अण्णा सलाई, चेन्नई-६००००२, विभागीय कार्यालय ५ वा मजला, ई-विंग, मेकर
टॉवर, कफ पॉइंट, मुंबई-४००००५ आणि इतर शाखांमधील एक शाखा आहे, वाद्रे
शाखा, राधास्वामी अपार्टमेंट, ३६ व्या रॉड, टी.पी.एस. III, वांद्रे, (पश्चिम), मुंबई-
४०००५०.
द्वारा तिचे शाखा अधिकारी, श्री. प्रमोद कुमार,

.....वादी

न्यायालय खोली क्र. ३

मुंबई येथील सन्माननीय नगर दिवाणी न्यायालयात
वाणिज्यिक वाद क्र. ३९०/२०२२

पेपर प्रकाशनाकरिता सीपीसीचा O.V.R. २०(१६)

पेपर रोजी : ०६.०६.२०२२
वाद : दाखल रोजी: २०.०६.२०२२

दिवाणी प्रक्रिया, १९०८ च्या
संहितेचा आदेश
V, नियम २ अन्वये

नियम ५१

दिवाणी प्रक्रिया संहितेच्या
कलम 27. O.V.rr.1, 5, 7
आणि 8 आणि O.V.III.R.9 अन्वये

वाटला. उत्तर देण्यासाठी समस

डिव्हन ओव्हरसिज बँक, बँकिंग कंपनीज (अॅडमिनिस्ट्रेशन अँड ट्रान्सफर ऑफ अंडरटेकिंग)
अँड, १९९७ अंतर्गत घटना नियम मंडळ, जिचे मध्यवर्ती कार्यालय आहे ७६३, अण्णा
सल्लाई, चेवई-६००००२, विभागीय कार्यालय ५ वा मजला, ई-विंग, मेकर टॉवर, कफ परेड,
मुंबई-४०००५० आणि इतर शाखांमधील एक शाखा आहे, वांटे शाखा, राधास्वामी
अपार्टमेंट, ३६ व्या रोज, टी.पी.एस. III, वांटे, (पश्चिम), मुंबई-४०००५० द्वारा तिचे शाखा
अधिकारी, श्री. प्रमोद कुमार.

.....वादी

ती. श्रील राजेंद्र पोलीस मे. परिपूजा दू अण्डें टूरुक्क एक व्यक्ती, निवासी, राहणार
 खोली क्र. ८, रविंद्र आश्रम चाळ, एलवीएस मार्ग, सन अण्डें सन,
 भांडुप (पश्चिम), मुंबई-४०० ०७८
प्रतिवादी
 प्रति,
 ती. श्रील राजेंद्र पोलीस
 वरील नावाचे प्रतिवादी
 सूचना घ्यावी की, सदर समान्यानीय न्यायालय पुढील अनुतोषांसाठी वरील नापीत वादी द्वारे
 ८/८/८४ रोजी दुपारी त्या. खो. क्र. ५ मध्ये पिडासीन समान्यानीय न्यायाधिश टी. ए. झेंड,
 खान समक्ष प्रजालित होणार आहे.
 प्रतिवादींना संपूर्ण थकबाकीची वसुली किंवा प्रदानापर्यंत २१.०२.२०२१ पासून मासिक
 आधारे मंजुरी पत्राद्वारे प्रतिवादींनी तितसर स्वीकारावी आणि आणि शर्तीनुसार अनियमित
 थकबाकी वरील प्रमाति २% दराने थकीत व्याज आणि व्याजाच्या वैधानिक दराने ११.४५% पर्यंत
 दराने व्याजवीट देणे पुढील व्याजासह २०.०२.२०२१ पर्यंत मोजलेल्या व्याजासह प्रतिवादींवरून
 देय आणि थकीत अशी रु. ३,७८,९८४.८४ (रुपये तीन लाख अठ्ठत्वाहतर हजार नऊशे
 चौन्हाऐंशी आणि नार पैसे मात्र) ची रक्कम वादींना चुकती करण्याचे आदेश आणि हुकूम धावेत.
 (बी) बँकेच्या अधिकार्यांना तिच्या निव्वळ प्रक्रियेवरील निर्देशासह कायदाभंगी परवानगी
 असलेल्या पध्दतीने प्रतिवादींची जंगमहाण करू जस आणि विक्री करण्याचे निर्देश धावेत.
 (सी) प्रतिवादींना जंगमहाण करू कोणत्याही बाबतीत अन्यसंक्रमण, निकाली काढणे, हस्तांतर
 करणे, प्रत्यक्ष पसकांरचा हक्क निर्माण करण्यापासून सदर समान्यानीय न्यायालयाच्या
 निर्देशांपेक्षा आदेशाद्वारे प्रतिबंध करावा.
 (डी) प्रतिवादींना शपथेवर स्वाधार आणि जॉंग मत्ताचा तपशिल दर्शविण्याचे निर्देश धावेत.
 ई) सदर वादचा खर्च पुरवण्याकारिता
 (एफ) खटल्यामध्ये आवश्यक अशा परिस्थिती आणि स्वरूपानुसार अशा इतर आणि पुढील
 अनुतोषांकरिता
 सदर दिनांक ०३ एप्रिल, २०२४
 सही / -
 सीलर,
 सदर दिनांक ०३ एप्रिल, २०२४
 सही / -
 प्रबंधकाकारिता
 नगर दिवाणी न्यायालय
 मुंबई येथील
 मे. घासवाला अण्डें असोसिएट्स्
 वादीकारिता वकील
 फ्लॅट क्र. ८०२, ई-विंग, दुधवाला कॉम्प्लेक्स,
 बेलासिस रोड, एस. टी. डेपोंचा पुढे,
 मुंबई सेंट्रल, मुंबई- ४००००८.
ghaswalaassociates@yahoo.com
 फोन क्र. ९८९४४३२९९२

१. श्री. विनेश सोनू कांडळे
प्रौढ, भारतीय निवासी, राहणारे येथे खोली क्र. ३, कांडळे चाळ,
राजेंद्र कांडळे मार्ग, यशवंत नगर, वाकोला, सातकुड (पूर्व),
मुंबई-४०० ०५५

२. श्री. विनेश सोनू साठाले
तुलसीदास कांडळे यांचे हमीदार,
प्रौढ, भारतीय निवासी, राहणार येथे गुहागर किर्तनवाडी,
गुहागर, रत्नागिरी-४१५७०३, महाराष्ट्र

.....प्रतिवादी.....

सूचना घ्यावी की, सदर सम्यानीय न्यायालय पुढील अनुतोषांसाठी वरील नामित वादी द्वारे
१५/१०/२०२४ रोजी दुपारी या. खो. क्र. ५ मध्ये पिठासीन सम्यानीय न्यायाधिश डॉ.
(श्रीम.) सी लूईज्जट समज प्रसजित होणार आहे.

१) प्रतिवादींना संपूर्ण थकवाकीची वसुली करणं प्रत्यानुरूप २१.०२.२०२१ पासून मासिक
आपारे मुंजरी प्याद्वारे प्रतिवादींनी तितसर स्वीकारलेल्या अदी आणि शर्तीनुसार अनियमित
थकवाकीवरील प्रभारित २% दारने थकीत व्याज आणि व्याजाच्या वैधानिक दारने
१३.५०% दारने त्यावरील देय पुढील व्याजासह २०.०२.२०२१ पर्यंत मोजलेल्या व्याजाने
प्रतिवादींद्वारे देय आणि थकीत अशी क्र. १,२२,५६२.३० (सवये एक लाख बावीस हजार
पाचशे बासह आणि तीस पैसे मात्र) ची रकम वादींना चुकती करण्याचे आदेश आणि हुकुम
घावेत.

बी) प्रतिवादींना शपथवेर स्थावर आणि जंगम मत्तांचा तपशिल दर्शविण्याचे निर्देश घावेत.

सी) की, माला खंयला हमीनुसार प्रतिवादी क्र. १च्या वेतन कर्त ईंमपआवच्या मार्गं प्रदान
करवा;

डी) की, माला खंयलाची सुवाणीय आणि अंतिम मंत्राल प्रलंबित असल्याने, नमदारे
न्यायालयाचें कुपा करून वादींना परराष्ट्र व्यवहार मंत्राल, भारत सरकारद्वारे जारी केलेले
त्यांचे परापर येमामदार न्यायालयाकडे व्याधीन आणि/किंवा जमा करणे आणि ह्या मयामदार
न्यायालयाकडे लेखी पूर्व पखानीय शिवाय देश न सोडून जाण्याचा आदेश आणि निर्देश घावेत.

ई) सदर वादाला खर्च मुकवानीय शिवाय

एफ) खटल्यामध्ये आवश्यक अशा परिस्थिती आणि स्वरूपानुसार अशा इतर आणि पुढील
अनुतोषांकारिता.

सदर दिनांक ०५ मार्च, २०२४

सही / - सही / -
सीलर, दिवाणीकारिता
सदर दिनांक ०५ मार्च, २०२४ रिआन नगर प्रिवाणी न्यायालय
मुंबई येथील
मे. घासवाला अण्ड असोसिएट्स
वादीकारिता वकील

श्री. निलेश रामभाई गंधी
 संचालक व्यक्ती, निवासी, राहणार येथे पार्क रोड, शिवार गार्डनमागे,
 भीमोरो रोड (पूव), मुंबई-४०११०७
प्रतिवादी

श्री. निलेश रामभाई गंधी
 वरील नावाचे प्रतिवादी

श्री. नि. शंकरा घावळी, नि. सदान समाननीय न्यायालय पुढील अनुतोषांसाठी वरील नामीत वादी द्वारे
 २१/१०/२०२४ रोजी दपुर्ती या. क्र. ३ मध्ये पिटारिल समाननीय न्यायागिरी श्री. ए. झेड.
 सदान समान प्रचलित होणार आहे.

ए) प्रतिवादीना संपूर्ण थकावकीची वसुली किंवा प्रदानापूर्वी २१.०२.२०२१ पासून मासिक
 आकार मंजुरी प्रभातारे प्रतिवादींनी रितसर स्वीकारलेली अटी आणि शर्तीनुसार अनिवमित
 थकावकीचीरतीत प्रभातारे २% दराने थकीत व्यास आणि व्याजाचेचा वैधानिक दरात १०.७५%
 दराने व्यावारी देय पुढील व्याजासह २०.०२.२०२१ पर्यंत मोजलेल्या व्याजासह प्रतिवादींमार्फे
 आणि आणि थकीत अंती ३,१४,४९,४०७/- (रुपये चौदा लाख एकोणपन्नास हजार चारशे सात
 सान) ची रकम वादीना चुकती करण्याचे आदेश आणि हुकूम धावेत.

बी) बँकेच्या अधिकाऱ्यांना तिच्या निव्वळ प्रक्रियेसाठी निदेशांसह कायद्यामध्ये परवानगी
 निदेशाच्या पद्धतीने प्रतिवादींची जंगमागण कर का जस आणि विक्री करण्याचे निदेश धावेत.

सी) प्रतिवादीना जंगमागण कर कोणत्याही बाबतीत अन्यसंक्रमण, निकाती कारणे, हस्तांतर
 करणे, जस्य थकावकीचा हक्क निर्माण करण्यापासून सदान समाननीय न्यायालयाच्या
 निशेधातेच्या आदेशाद्वारे प्रतिवादींना हक्क मिळत करावा.

डी) प्रतिवादीना शपथेवर आधारित आणि जंगम मतांचा तपशिल दर्शविण्याचे निदेश धावेत.

ई) सदान वादाचा खर्च पुरवण्याकरिता

एफ) वादत्यामध्ये आवश्यक अशा परिस्थिती आणि स्वरूपानुसार अशा इतर आणि पुढील
 अनुतोषांकरिता.

सदान दिनांक ०५ मार्च, २०२४

मही/-
 सीलर,
 सदान दिनांक ०५ मार्च, २०२४

सही/-
 प्रबंधकारकिता
 नगर दिवाणी न्यायालय
 मुंबई येथील

म. घासवाला अॅण्ड असोसिएट्स
 वादींकरिता वकील
 सेंट्रल क्र. ८०२, ई-वॉल, एधवाला कॉम्प्लेक्स,
 ब्लाक ८, एच. टी. डेपोचला पुढे,
 मुंबई सेन्ट्रल, मुंबई-४००००८.
 ghawaswalaassociates@yahoo.com.
 फोन क्र. ९८२४४२२१९९



PEGASUS

पेगासस असेंटस प्रिक्लेक्शन प्रायव्हेट लिमिटेड

५५-५६, ५वा मजला, पी.एस. प्रेस हाउस, नीमपन पेट्रो, मुंबई-४०० ०११.

दुसऱ्या फोन : ०२२ ६८८ ४०००.

ई-मेल : sys@pegasus-ar.com याुरांतर : www.pegasus-ar.com

ई लिलावावघारे विक्री करिता जाहीर सूचना

सिक्ब्युरीटि इन्स्ट्रेट (एफोर्समेंट) रुस्त, २००२ च्या नियम ८ आनी १ या पंतुंकाक्या वाघत सिक्ब्युरिटाइपझेन अंड प्रिक्लेक्शन ऑफ फायनान्सिअल असेंटस अंड एफोर्समेंट ऑन सिक्ब्युरीटि इन्स्ट्रेट अंड, २००२

अंतर्गत स्थार प्रिक्लेक्ती विक्री.

सर्वसांनयन जना आणिवि रोषेकक्या खालीला नमुद नऊन, सह-कंडीट व हसीदा यां वादुरो सूचना देणाय वेते की, खालीला नमुद स्थार प्रिक्लेक्ती ह्या सरेकी अंडरच्या तारुनेचें दिनांक ३०/०६/२०१७ रोजीच्या अभिमतलान करारपुरो अभ्युदय को ओंसेरतीक बंक लि. दुरो तालीलात (प्राप्तिसांमय) खालील नमुद कडतीची धक्कानी अभिमतलानि केलेल्या अन्तर्गत पेगासस युड डट्टर-१ ह्या हिंसांमय) वे दुरी नमुद तालीला कडतीची करणया पेगासस असेंटस प्रिक्लेक्शन प्रायव्हेट लिमिटेड आणिवि ताण धक्कोकडे गणेल/प्रमांतिर आणिवि. वे सरेकी कायदा या तारुदी आणिवि त्या नियमानुसार २६/०८/२०१४ रोजी सर्व जनां वाघत आणिवि असात दायित्व सह “जे आहे तेच आहे”, “जे आहे तेच आहे” आणिवि “जे काही आहे तेच आहे” तत्वांन विकणया वेणार आणिवि.

पेगासस वो प्रायक्शन अधिक्यानांन सरेकी अभिनियम आणिवि त्या अंतर्गत नियमांन प्रत्यक्ष कळया वेतात.

लिलवावघारे पुरीली प्रमाणे :

कंडीट, सह-कंडीट आणिवि पुरीलीवघारे नावे	वे. द्या विल्लस (भागीदारी संस्था आणिवि कंडीट)
श्री. धनयुक्त डी राह, (भागीदार आणिवि हसीदार)	श्री. विषय डी. राह, (भागीदार आणिवि हसीदार)
श्री. किंकर डी. राह, (भागीदार आणिवि हसीदार)	श्री. हेरंश डी. राह, (भागीदार आणिवि हसीदार)
श्री. किंकर डी. राह, (भागीदार आणिवि हसीदार)	

जिच्या कांनिता त्या मल्लेची विक्री होणार आहे त्यासारी धक्की देत देणार आहे.

१. ३०,१२,४३०,५०/- (सयें चक होटी सत्तासत्ता लाख एक्की हजार दोसठ सत्तासत्ता सयें पासा मात)

(१०/०८/२०१४ त्रीसत च. ३०,१२,४३,६२,५०/- (सयें सट्टीला कोटी तेरा लाख हजार सत्तासत्ता चव्वीस आणिवि एकहत्तर सयें पासा) अधिक कोट्टरीदरेन आणिवि सट्टि किंवा चव्वी कोट्टरीदरेन की प्रमनाच्या खालेखनय तालीलात सह, प्रमां आणिवि परिलय.)

मालावली दुरो : वे. द्या विल्लस हिंसां भागीदारीवघारे

गुडगाव पेट्रो, मुंबई - ४०० ०११ वेते स्थित सी.टी.एस.क. ६२०/१/१-ए/२, याच माताड तां का सव्हे २६ मात धाक मुंबई शहर अण शहरांन नोदीकृत अण किंनत आणिवि जिह्रा, २१६ मात गोसाली (१), लां. गोसाली वगेते स्थित असेंटस आणिवि वलसेले जनीन किंवा मैदनेचें गोसालीर, ६,०३१ को. मीटर्स सवें ते श्री भाजी आणिवि विषया पुरीलीप्रमाणे नियमावट, पुरीकक्या नियमावटिने: द्या श्रीही इमारत, पंरिक्लेक्शन कडिा त्यादिनेन: लचबोही इमारत, उपरिलेक्शन कडिा त्यादिनेन: द्या सागर इमारत, दर्शिकेवघारे कडिा त्यादिनेन: डी डी रोड.

सीआरएएल आयडी	सिक्ब्युरीटी आयडी-१०००००४८३२५
ज्या खालीला त्या मात विकलेली जाण सारी राखीव किंनत	२०००४८३२५
इमारत अन्त्यत राख (उपलब्ध)	४.५०,९२,००,०००/- (सयें सत्तासत्ता कोटी प्याणवळ लाख सत्ता हजार सात)
जिच्या कांनिता कण्यात आलेले कोणतेही दायें आणिवि ताण धक्कोना साग असलेली दाय कोणतीही धक्कानी वे मुदय	४.५०,९२,००,०००/- (सयें पाच कोटी एकोणशी लाख तेरा हजार सत्तासत्ता मात)
संपर्क स्थळी आणिवि फोन क्र.	१) अजिंकय अ संसायन, २) राण, ३) पंरिक्लेक्ती प्रिक्लेक्शन राखीव स्थिती आणिवि याग सभाळ खंडीदारीनी बोली साग कण्यावपुर्वी तल्लर चौकीनी कट शकत.
बोली साग कण्यावपुर्वी ऑनिय तालीख	१६/०८/२०१४ त्रीसत च. ११.०० पासत ५.०० दरम्यान
बोली उपलवघारे दिक्कान आणिवि वेळ	श्री. सिद्धांत पाण - ९०२९६८०५०४ श्री. येनाल तिगा - ९६९१४२२१०२ श्री. पी. एस. खलुदना - ९८२११२३६३९१ २६/०८/२०१४ त्रीसत च. ५.०० पर्यंत

ई-लिलवा/बोली येवसावट (<https://sarfaes.auctiontigner.net>) मार्फत २०१४ त्रीसत च. ११.०० पासत ५.०० अंतर्गत

सदर प्रकाशन वे सिक्ब्युरीटि इन्स्ट्रेट (एफोर्समेंट) रुस्त, २००२ च्या नियम ८ आनी १ अंतर्गत वलत नमुद कंडीट/ सह-कंडीट/ हसीदार यां ताण (१५) दिवसांनी सूचना मुदत आणिवि.

विक्रीच्या प्रिक्लेक्शन अंडी आणिवि ताण धक्कोना कण्यावपुर्वी बोली साग कण्यावपुर्वी ताण धक्कोनी येवसावट रुग्णजेच <http://www.pegasus-ar.com/assets-to-auction.htm> किंनत येवसावट <https://sarfaes.auctiontigner.net> च्या सारंन त्या किंनत सेशां पुरवकारदारी वे. प्रो-पेक्चुरलट्टे टेक्नालॉजी लि., अंजलन टावण, विहदर संसात: ०९९-६८३३८०५/६८३३८०५ सयें सत्तासत्ता-५९९९९०९९८८८, ईमेल: ramprasad@auctiontigner.net आणिवि support@auctiontigner.net यां मोसकां सावयात.

प्राधिकृत अधिकारी

पेगासस असेंटस प्रिक्लेक्शन प्रायव्हेट लिमिटेड

(पेगासस युड डट्टर-१ च्या तारुदी)

दिनांक : ०५/०८/२०१४